Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 03.02.2011

The Meeting No. 45/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 03.02.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 45/84-ALC3/2010 MEETING DATE: 03.02.2011 MEETING NUMBER

	II II	arty Name:ADITY IMITED.,	A BIRLA NUVO	Meet No/Date:45/84-ALC: 03.02.2011		Status: Approved
	HQ File :01/84/050/00228/AM11/	LA File :02/24/040	D/00115/AM11/	Lic.No/Date:0210148588 28.09.2010		
	Decision: The Committee consider through the report of NC team submitted deliberation decided to ratify the advantage of the submitted consideration.	itted after con	ducting the visit of	f the applicant firm. The	e Commit	
1	Export item	Export Qty.	Import item	Qty. allowed		
	Woollen blended worsted yar containing wool and flax/linen (gre		Wool tops	574.6 Kgs (with 10.5% wastage)		
		8 M	Flax/linen yarn	484.8 Kgs (with 1% wastage)		
	singleply/doubleply/multiply The R.A shall be advised to take not conditions.	ecessary acti	on subject to com	pliance of other usual		

	II I		Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Rejected
	HQ File :01/84/050/00278/AM11/		Lic.No/Date:0510280236 23.12.2010	
2	Decision: The Committee consider that applicant firm have CAD/CAM/Laymarker/Measurement 24 th March, 2008, in absence of	ve neither forwarded s ent/drawing etc in terms of Policy C	size-wise calculation Circular No. 34/(RE-07)/2004-	sheet nor -2009 dated:

RLA may take suitable consequential action accordingly.

Therefore, Committee was constrained to reject the request of firm.

	Case No.:2/41/84-ALC3/2010	Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Deferred
3	HQ File :01/84/050/00279/AM11/	Lic.No/Date:0510280331 24.12.2010	Defer Date:03.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 03.03.2011.

Case No.:3/41/84-ALC3/2010	02 02 2011	Status: Approved
HQ File :01/84/050/00280/AM11/	Lic.No/Date:0510280335 24.12.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export	Import item	Qty. allowed.
	Qty.		
Kids girls top made of 100% cotton	10000	100% cotton printed	6750 Sq
printed woven fabric, GSM-76+/-	Pcs	woven fabric, GSM-	mtrs.
10%		76+/-10%	
(Style No. 830104)			
Infants girls top made of 100%	2700	100% cotton printed	1107 Sq
cotton printed woven fabric, GSM-	Pcs	woven fabric, GSM-	mtrs.
76+/-10%		76+/-10%	
(Style No. 830104)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/41/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Approved
HQ File :01/84/050/00281/AM11/	RLA File :05/23/040/00261/AM11/	Lic.No/Date:0510280337 24.12.2010	
Decision: The Committee considered the case as per agenda and in consultation with the representative			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

Export item	Export	Import item	Qty. allowed.
	Qty.		
Ladies Tank Top made of 100% silk		100% silk dye	d 3213 Sq
dyed woven fabric, GSM-50+/-10%	Pcs	woven fabric, GSM	- mtrs.
(Style No. Marion tank)		50+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/41/84-ALC3/2010	-	Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Rejected
HQ File :01/84/050/00283/AM11/		Lic.No/Date:0510280464 28.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have only submitted CAD. They have neither given size-wise calculation sheet nor Measurement/drawing and justification for asking quantitative requirement of inputs on higher side. In absence of these details it is not possible to compute the requirement of input in this case. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

	03.02.2011	Deferred
HQ File :01/84/050/00286/AM11/ RLA File :02	l I	Defer Date:03.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 03.03.2011.

	Case No.:10/41/84-ALC3/2010		Status: Deferred
8	HQ File :01/84/050/00287/AM11/		Defer Date:03.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 03.03.2011.

		1	Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Deferred
9	HQ File :01/84/050/00332/AM11/		Lic.No/Date:0410120907 20.01.2011	Defer Date:03.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 03.03.2011.

Case No.:2/45/84-ALC3/2010	Party Name:CLASSIC COIR FACTORY	Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Approved
HQ File :01/84/050/00333/AM11/	RLA File :10/24/040/00100/AM11/	Lic.No/Date:1010041562 20.01.2011	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by			

allowing 3% wastage as detailed below: -**Export item** Export Qty. Import item Qty. allowed. Sea grass rugs stitched with 8421.34 Sq 8673.98 Sq Sea grass carpet with cotton fabrics in the four latex backed mtrs. mtrs. borders of sea grass carpet

The thickness should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Deferred
11	HQ File :01/84/050/00334/AM11/	Lic.No/Date:0710076836 20.01.2011	Defer Date:03.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 03.03.2011.

Case No.:4/45/84-ALC3/2010	3	Meet No/Date:45/84-ALC3/2010 03.02.2011	Status: Deferred
HO File :01/84/050/00335/AM11/	RLA File: 05/23/040/00296/AM11/	Lic No/Date:0510282204	Defer

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with latex backed

$\ _{12}$			24.01.2011	Date:03.03.2011
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 03.03.2011.

Manual agenda cases

Case No.418	M/s Bombay Rayon Fashions Ltd., Mumbai	
NC No.45/AM11	F.No.01/84/50/224/AM10/DES-V	
Dated 03.02.2011	Ratification of input output norms in respect of Advance	
	Authorization No.0310541630 dated 23.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/46/2010-11/Hosy. dated 11.11.2010 on repeat basis in partial modification of its earlier decision as detailed below: -

1.11.2010 offrepeat basis in partial modification of its earlier decision as detailed be		
Import item	Qty. allowed	
100% cotton twill fabric,	11880 Sq mtrs. (@3.75 sq.	
GSM 314±10%	mtrs/Pc)	
Rivets	Net to net with accountability	
	clause	
Tapes (draw cord)	Net to net with accountability	
	clause	
Zippers of relevant length	Net to net with accountability	
	clause	
	Import item 100% cotton twill fabric, GSM 314±10% Rivets Tapes (draw cord)	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.419	M/s Gopal Clothing Co. Pvt. Ltd., New Delhi	
NC No.45/AM11	F.No.01/84/162/470/AM08/DES-V	
Dated 03.02.2011	Ratification of input output norms in respect of Advance Authorization No.0510214212 dated 31.12.2007.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that as per R.A report this case has since been closed, hence, it was decided to withdraw this case from agenda.

Case No.420	M/s Bombay Rayon Fashions Ltd., Mumbai	
NC No.45/AM11	F.No.01/84/50/26/AM11/DES-V	
Dated 03.02.2011	Ratification of input output norms in respect of Advance Authorization No.0310570525 dated 21.04.2010.	
	Authorization No.03 1037 0325 dated 21.04.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/46/2010-11/Hosy. dated 11.11.2010 on repeat basis in partial modification of its earlier decision as detailed below: -

Export item	Import item	Qty. allowed
Men's Jacket (with lining)	100% cotton twill woven	120922.5 Sq mtrs.
made of 100% cotton twill	fabric, GSM 360±10%	(@3.75 sq. mtrs/Pc)
woven fabric, GSM 360±10%,	83% acrylic 17% poly.	40180 Sq mtrs.
83% acrylic 17% poly. Fur	Fur woven fabric, GSM	
woven fabric, GSM 641, 10%	641+/- 10%	
polyester taffeta fabric GSM-	Polyester taffeta fabric	34893 Sq mtrs.
57±10% and 100% cotton twill	(sleeve linina fabric.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

woven fabric, GSM 285±10%	GSM-57±10%	
(Style No. 1J1267)	100% cotton twill woven	21500 Sq mtrs.
	fabric, GSM 285±10%	
Men's Jacket made of 100%	100% cotton 3/1 twill	4503.75 Sq mtrs.
cotton twill woven fabric, GSM	woven fabric, GSM	(@ 3.75 sq. mtrs/Pc)
314±10% (Style No. 1J1256)	314±10%	
Men's Jacket made of 100%	100% cotton 3/1 twill	11456.25 Sq mtrs.
cotton 3/1 twill woven fabric,	woven fabric, GSM	(@ 3.75 sq. mtrs/Pc)
GSM 280±10% (Style No.	280±10%	
1J1256)		

Case No.421	M/s Gulati Export House, New Delhi	
NC No.45/AM11	F.No.01/84/162/472/AM11/DES-V	
Dated 03.02.2011	Ratification of input output norms in respect of Advance	
	Authorization No.0510233296 dated 24.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has since been closed, hence, it was decided to withdraw this case from agenda.

Case No.422	M/s Gulati Export House, New Delhi	
NC No.45/AM11	F.No.01/84/162/471/AM11/DES-V	
Dated 03.02.2011	Ratification of input output norms in respect of Advance	
	Authorization No.0510233294 dated 24.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has since been closed, hence, it was decided to withdraw this case from agenda.

Case No.423	M/s Arvind Products Ltd. Ahmedabad
NC No.45/AM11	F.No.01/84/50/143/AM10/DES-V

Dated 03.02.2011	Ratification of input output norms in respect of Advance
	Authorization No.0810083511 dated 12.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Aviram Keshava, Head, Export (Commercial) in the firm, who appeared for personal hearing alongwith one technical person before Committee. It was observed that this case was earlier decided by NC with condition of specific GSM i.e. 200+/-10%. The representative informed that the consumption and wastage of Chemical follow the same proportion across all GSM of fabric and for manufacture of Flame Retardant woven fabrics made out of cotton dyed fabric, they are using GSM range from 180 – 400 in order to match with buyers order, hence, imposition of specific GSM condition i.e 200+/-10% should be deleted in this case. It was explained that in the process when particular GSM is put into the process, approximately 7-8% weight is gained on the imported fabric on account of Chemical addon on them. Accordingly, Committee felt that in this case export Qty. shall be enhanced from 104169 Kgs to 112502 Kgs. Further, Committee also felt that import Qty. of fabric is also asked on weight basis likewise Chemical in this case, hence, specific GSM condition may be deleted. Therefore, the GSM of import and export item should match within variation of +/-10%. Accordingly, the Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to rectify its earlier decision as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Chemically treated flame retardant woven fabric of cotton containing 85% or more by weight of cotton.	112502	Cotton dyed fabric Organic phosphorous compound (Pyrovatex – CP New)	109377.450 Kgs. @ 302 grms per Kg content of the export product.

The import of Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. As regards amendment in General Note for Textiles at S.No.5, representative was advised to submit entire consumption production data for the last two years upto January, 2011. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.424	Reference received from PC-IV (B) in respect of M/s Munib Overseas Corporation, Kanpur
NC No.45/AM11	F.No.01/84/162/196/AM11/DES-V

Dated 03.02.2011	Clarification as to whether the export product' cotton check sheet.
	Cotton check pad, cotton traveling boot, cotton winter rug and cotton
	leg protector are covered under DEPB rate schedule at S.No. 72 and
	articles made of supreme halter made of polypropylene are covered
	under DEPB rate schedule at S.No. 13 and P.P tapes with U.V
	stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly
	traveling boot is covered under DEPB entry S.No. 40 of export product
	group 'plastics'.

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to defer the case for re-listing on 17.02.2011.

Outside agenda case

Case No. 1	M/s Aditya Birla Nuvo Ltd., Kolkata			
NC45/11 dt. 03.02.2011 F.NO.1/84/162/90/AM11 -DES-V				
Fixation of SION for Woollen blended Worsted yarn made from Wool Tops and				
Acrylic Tops				

Decision: The Committee considered the case as per agenda along with other relevant papers and perused the report of Norms Committee team of officers, who had visited the unit of the applicant firm to study the manufacturing process. The data forwarded by the Wool Industry Export Promotion Council, Mumbai as well as applicant firm based on their log book were also taken into consideration for finalizing the report. The report of NC team has been taken on record based on visit to factories of (i) M/s Aditya Birla Nuvo Ltd.(ii) M/s Ke-Technical Textiles Pvt. Ltd., Kolkata. It was observed that woollen blended worsted yarn is manufactured from wool tops & acrylic tops by maintaining homogeneity in both fibre ratio and shade of the material as per required specifications according to the end use. In the manufacturing, wastage occurs during gilling (2-3%), combing (2%) and spinning (2-3%). About 4% wastage is noticed in other manufacturing activities in addition to the above. Hence, Committee felt that total 10% wastage is reasonable for each import item i.e wool tops and acrylic tops. Accordingly, Committee after deliberations in consultation with the representative of technical authorities present in the meeting decided to recommend for a SION for Woollen blended Worsted yarn made from Wool Tops and Acrylic Tops as detailed below: -

Export item Quantity	Import item	Quantity allowed
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Woollen blended	<u>1 Kg</u>	Wool Tops, below 32	1.10 Kg/Kg content in
Worsted yarn made		<u>micron</u>	<u>export</u>
from Wool Tops and		Acrylic Tops up to	1.10 Kg/Kg content in
Acrylic Tops		3.00 denier	<u>export</u>

On these lines, a suitable Public Notice may be issued for publication of a SION for Woollen blended Worsted yarn made from Wool Tops and Acrylic Tops after approval of DGFT.

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